

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No.84 of 2026 (SZ)

[Earlier O.A. No.1313 of 2024(PB)]LP

IN THE MATTER OF:

V. Srikanth.

...Applicant(s)

Versus

State of Andhra Pradesh
And Others.

...Respondent(s)

**REPORT FILED BY
THE COLLECTOR & DISTRICT MAGISTRATE
RESPONDENT NO.3**

Date: 14.07.2026



K. RAVINDRANATH,
ADVOCATE

Enrolment No.889 of 1983

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A.P. POLLUTION CONTROL BOARD
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Dated : 14.07.2026



K. RAVINDRANATH,
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Enrolment No.889 of 1983
STANDING COUNSEL FOR
GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**SOUTHERN ZONE: CHENNAI****ORIGINAL APPLICATION NO. 84 OF 2026 (SZ)**

**(Transferred from the Hon'ble National Green Tribunal (Principal Bench),
New Delhi in O.A.No.1313 of 2024 (PB), dated:17.04.2026)**

IN THE MATTER OF:

V Srikanth

.... Applicant

Versus

State of Andhra Pradesh & Others

.... Respondents

**REPORT SUBMITTED BY THE RESPONDENT NO.3, THE COLLECTOR &
DISTRICT MAGISTRATE, SPSR NELLORE DISTRICT.**

May it please the Hon'ble Tribunal

Most Respectfully Submitted:

The Respondent No.3, the Collector & District Magistrate, SPS Nellore District submitted the report to the Original Application No.84 of 2026 (SZ) (Earlier in O.A.No.1313 of 2024 (PB)) as under:

BACKGROUND:

Sri V. Srikanth S/o. Sri Narayana Rao resident of Chalivendra, Muthukur village, Muthukur Mandal, SPSR Nellore, District, Andhra Pradesh submitted a representation dated 11.07.2024 to the Hon'ble National Green Tribunal, Principal Bench, New Delhi, regarding pollution problems due to M/s. Adani Krishnapatnam Port Limited, Muthukuru Mandal, SPSR Nellore District. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, considered and registered the representation as O.A. No. 1313/2024. In compliance to the Hon'ble NGT (PB) Delhi order dated:19.12.2024, a Joint Committee was constituted. The Joint Committee inspected M/s. Adani Krishnapatnam Port (AKPL) on 29.01.2025 and 30.01.2025. The joint committee report submitted to Hon'ble NGT (PB), New Delhi on 25.02.2025.

Copy of the Hon'ble NGT (PB) order dated.19.12.2024 and the joint committee report submitted to Hon'ble NGT (PB), New Delhi on 25.02.2025 are enclosed for kind perusal as **Annexure-I & Annexure-II.**

As per the report submitted by the Joint Committee constituted by the Hon'ble NGT (PB), New Delhi the following recommendations were made:

“11.0 Recommendations of the Joint Committee:

Based on the field observations made during joint committee visit, following recommendations were suggested by the committee for better control of fugitive emissions during loading & unloading operations as well as transportation of goods from Berth to Storage yard and storage yard to outside of the premises;

- (i) To expedite the installation of dust suppression system (MDSS) at the south berth and South coal stacking yards.
- (ii) To ensure safe loading of trucks to avoid spillages while transporting from Berth to designated storage yard.
- (iii) To ensure the completion of mechanization of Berth No 5 as per the Committed timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization.
- (iv) To establish Environmental Monitoring Laboratory in compliance to EC condition and to ensure the submission of detailed marine biodiversity conservation & management plan and latest shore line stability report.
- (v) To take steps to provide adequate display boards marking mangrove preservation/conservation.
- (vi) To provide proper adequate sprinkler and wind shields wherever damaged (due to Michaung cyclone in 2023) around the coal handling area.
- (vii) To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines.
- (viii) To replace the newly installed sensor based CAAQM monitoring stations with Conventional CAAQM instruments.

- (ix) To ensure proper operation and calibration of CAAQM stations to generate authentic data on Ambient air quality of the area.
- (x) To ensure that water supplied through tankers by private suppliers is from authorized sources.
- (xi) To comply with all the stipulated conditions of EC & CRZ Clearance and to rectify the non-compliances.
- (xii) To improve the housekeeping in the coal handling berth areas.”

Copy of the Hon'ble NGT (PB) order dated.29.05.2025 is enclosed for kind perusal as **Annexure-III.**

Further, the case was heard on 08.10.2025 and 08.01.2026. Later, the case was heard before Hon'ble NGT (PB) Delhi on 17.04.2026 and disposed the matter with the following orders:

ORDER:

“1. This original application was registered on the basis of a letter petition wherein the grievance was raised that the Respondent No. 4 -Adani Krishnapatnam Port Limited in District Nellore had caused environmental degradation in storage and transportation of coal in dry and windy condition. Further allegation was in respect of spillages during loading, unloading, storage and transportation of coal creating health hazard to the local residents.

2. It has been disclosed in the affidavit of APPCB dated 09.03.2026 that the same issue is pending before the Southern Zonal Bench of the NGT in OA No. 69/2024(SZ) and the Southern Zonal Bench had disposed of the OA initially with certain directions by the order dated 13.02.2025. The said order was subject matter of challenge before the Hon'ble Supreme Court in Civil Appeal No. 9647/2025 and Hon'ble Supreme Court by the order dated 18.11.2025 had remanded the matter back to the NGT with a direction to hear the appellant in the Civil Appeal and revisit the directions passed in the order of the NGT, if necessary.

3. It has been pointed out by learned Counsel for the Respondents that the above OA is pending before the Southern Zonal Bench for fresh consideration.

4. Since the Southern Zonal Bench is already examining the issue involved in this OA, therefore, it would not be proper for this bench to conduct the parallel proceedings and examine the same issue.

5. Since in this OA, replies have been filed and Joint Committee has submitted the report, therefore, the OA is transferred to the Southern Zonal Bench of the Tribunal for its decision in accordance with law along with OA No. 69/2024(SZ). The Registry is directed to take expeditious steps for transferring the original record of this OA to the Southern Zonal Bench of the Tribunal."

As per the Hon'ble NGT (PB), New Delhi orders dated.17.04.2026, the OA. No. 1313 of 2024 is transferred to the Hon'ble NGT (SZ) Chennai and registered as O.A.no. 84 of 2026. The matter heard before Hon'ble NGT (SZ) Chennai on 10.06.2026 and issued the following orders:

ORDER:

1. The above case has been suo motu registered by the Principal Bench of the National Green Tribunal, New Delhi, as Original Application No.1313 of 2024 (PB), based on the letter petition received from one Mr. V. Srikanth. Subsequently, the matter was transferred to this Bench and renumbered as Original Application No.84 of 2026 (SZ).
2. The issue raised in the present application pertains to the pollution being caused by Respondent No. 4 – Adani Krishnanpatnam Port, which is handling in large cargoes of coal apart from other products. It is alleged that the activities relating to import, storage and transportation of coal in dry and windy conditions are resulting in dust drifting into the surrounding villages, causing huge air pollution.
3. It is further alleged that the said dust particles in the air are adversely

affecting the people residing in the surrounding areas. It is stated that the Project Proponent has not taken any mitigation measures till date. It is also alleged that the conditions imposed in the EC, CFE, and CFO have not been complied with.

- 4. Therefore, we are of the view that a substantial question pertaining to the environment is made out. Though the applicant is not appearing today, we deem it appropriate to issue notice to Respondent Nos. 1 to 5, returnable within four weeks.*
- 5. Let steps be taken by the applicant within a week for effecting service upon all the respondents by all modes, failing which the Registry shall issue notices to them on its own.*
- 6. The learned counsel for Respondent Nos. 2 and 3, Mrs. Kavitha Renjini, representing Mr. K. Ravindranath, has entered appearance. Therefore, we dispense with notice to the said respondents and direct them to file their reply within four weeks.*
- 7. Put up this matter for next consideration on 17.07.2026."*

Copy of the Hon'ble NGT (SZ) order dated.10.06.2026 is enclosed for kind perusal as **Annexure-IV**

Further, it is submitted that, another case was filed by Sri Bonigi Rangaiah against the same facility i.e. M/s. Adani Krishnapatnam Port Limited, SPSR Nellore district as Original Application No. 69 of 2024 (SZ) before the Hon'ble NGT, Southern Bench, Chennai. The matter was heard on 10.06.2026 and issued the following order:

"1. In compliance with the previous order dated 12.03.2026, notices have been served on Respondent Nos. 1 to 4.

2. From the side of Respondent No. 2 – Andhra Pradesh Pollution Control Board and Respondent No. 3 – District Collector, Nellore, reports have been filed.

3. From the side of Respondent No. 1 – Central Pollution Control Board and Respondent No. 4 – Adani Krishnapatnam Port Ltd., none has appeared.

4. We grant one opportunity to Respondent Nos. 1 and 4 to file their reply affidavits within four weeks.

5. We further direct the Registry to place on record the report regarding service having been effected on all the respondents.

6. Put up this matter for next consideration on 17.07.2026.”

In this connection, it is submitted that, the Collector & District Magistrate, SPS Nellore District addressed letter to the Environmental Engineer, AP Pollution Control Board, Nellore to furnish the latest status report in O.A.No.84 of 2026 (SZ).

In response to the Collector & District Magistrate, SPS Nellore District letter dt:22.06.2026, the APPCB has submitted the report on dated:10.07.2026.

Copy of the letter addressed to the Environmental Engineer, APPCB, Nellore and the report submitted by the Environmental Engineer, APPCB, Nellore are enclosed for kind perusal as **Annexure-V & Annexure-VI.**

Conclusion

As per the report submitted by the Environmental Engineer, AP Pollution Control Board, Nellore, the recommendations of the Joint Committee are acceptable.

The District Administration shall abide by any further directions that may be issued by the Hon'ble National Green Tribunal.

Place: Nellore

Date: 13.07.2026

[Signature]
Collector & District Magistrate
 SPS Nellore District
 Sri Potti Sriramulu Nellore District

Annexure-I

Item No. 5

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1313/2024

V. Srikanth

Applicant

Versus

State of Andhra Pradesh & Ors.

Respondent(s)

Date of hearing: 19.12.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

ORDER

1. This original application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') has been registered in exercise of *suo moto* jurisdiction in view of the law laid down in "*Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors.*" reported in 2021 SCC Online SC 897, on the basis of a letter petition dated 11.07.2024 sent by V. Srikanth S/o Shri Narayana R/o Chalivendra, Muthukur village, Muthukur Mandal, SPSR Nellore, District, Andhra Pradesh.

2. The complainant has said that Adani Krishnapatnam Port in District Nellore is handling large cargo of Coal apart from other products. The activities relate to import, storage and transportation of coal in dry and windy conditions inevitably resulting in dust drifting into surrounding villages. The spillages during course of handling i.e. loading, unloading, storage and transportation of coal is falling on the road and dumping yards transformed in powder form thereby fine dust emissions

generation, during vehicle movement from dust clouds added with dry and windy conditions resulting in dust drifting into the rural area in the vicinity of the said port and also the area where the vehicles move. Inhalation of dust particles causes health hazards to the local people. The various environmental norms and conditions of environmental clearance and consent are being violated by the Port management in handling of the above material. For sprinkling of water the port management is relying on private water suppliers who are extracting water illegally from the ground water without any permission from the Competent Authorities and therefore various environmental laws are being violated by the management of said port.

3. In our view a substantial question relating to environment has arisen out of the implementation of the enactments mentioned in Schedule I of the NGT Act, 2010, but before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a joint Committee comprising Andhra Pradesh State Pollution Control Board (hereinafter referred to as 'State PCB'); Central Pollution Control Board (hereinafter referred to as 'CPCB'); District Magistrate, Nellore; and Regional Officer, integrated Regional office Ministry of Environment, Forest and Climate Change (hereinafter referred to as MoEF&CC), Andhra Pradesh.

4. CPCB shall be nodal authority for coordination and compliance.

5. The above committee shall examine the complaint, visit the site, collect relevant information, interact with the stake holders and submit a factual report within two months.

6. A copy of this order along with copy of complaint be sent to State PCB, CPCB, District Magistrate, Nellore and MoEF&CC, Andhra Pradesh by email for compliance.

7. List on 27.02.2025.

Sudhir Agarwal, JM

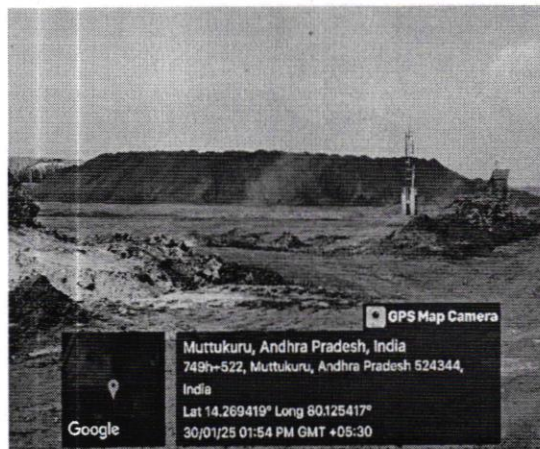
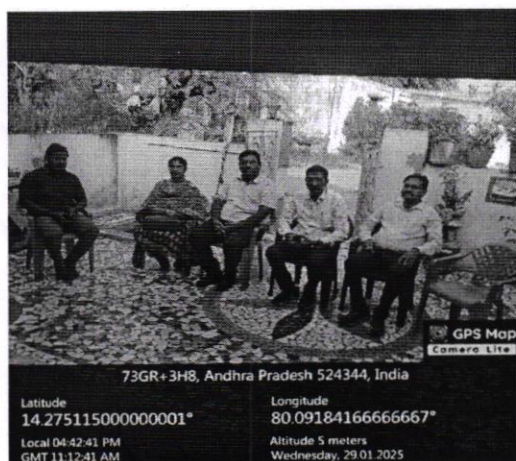
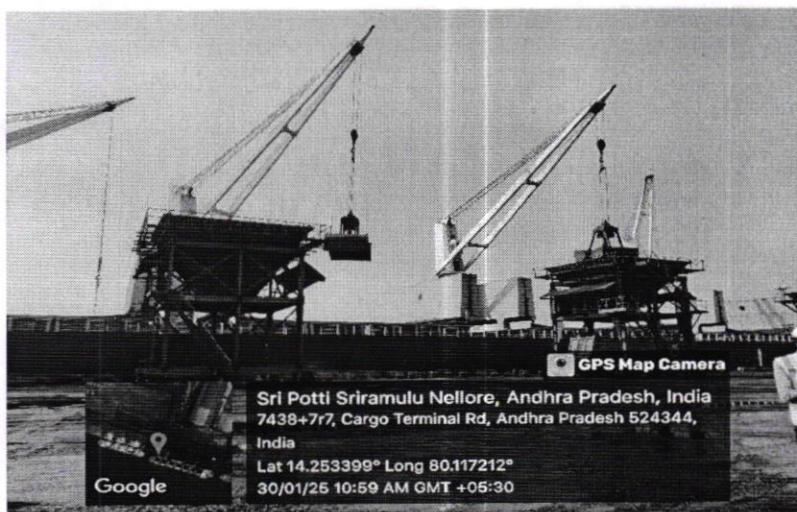
Dr. A. Senthil Vel, EM

December 19, 2024
Original Application No. 1313/2024
A

Annexure - II

**BEFORE
THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

**REPORT OF THE JOINT COMMITTEE IN THE MATTER OF O.A. NO.
1313 OF 2024 (PB) (V. SRIKANTH VS. STATE OF ANDHRA PRADESH &
ORS.) SUBMITTED TO THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**



February 2025

**REPORT OF JOINT COMMITTEE IN COMPLIANCE TO THE ORDER DATED
19.12.2024 IN ORIGINAL APPLICATION NO. 1313/2024 (SUO MOTU) OF THE
HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, DELHI**

1.0 Background

Shri V. Srikanth S/o of Shri Narayana Rao resident of Chalivendra, Muthukur village, Muthukur Mandal, SPSR Nellore, District, Andhra Pradesh submitted a representation dated 11.07.2024 to the Hon'ble National Green Tribunal, Principal Bench, New Delhi, regarding pollution problems due to M/s. Adani Krishnapatnam Port Limited, SPSR Nellore District. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, considered and registered the representation as O.A. No. 1313/2024.

2.0 Order of the Hon'ble NGT dated 19.12.2024

The Hon'ble National Green Tribunal (Principal Bench, New Delhi) had registered a Suo Motu case Original Application No. 1313 of 2024 based on a letter petition dated 11.07.2024 sent by Shri V. Srikanth S/o Shri Narayana R/o Chalivendra, Muthukur village, Muthukur Mandal, SPSR Nellore, District, Andhra Pradesh and directed the following in the order dated 19.12.2024:

“3. In our view a substantial question relating to environment has arisen out of the implementation of the enactments mentioned in Schedule I of the NGT Act, 2010, but before taking any further action in the matter, we find it appropriate to obtain a factual report for which we constitute a joint Committee comprising Andhra Pradesh State Pollution Control Board (hereinafter referred to as 'State PCB'); Central Pollution Control Board (hereinafter referred to as 'CPCB'); District Magistrate, Nellore; and Regional Officer, integrated Regional office Ministry of Environment, Forest and Climate Change (hereinafter referred to as MoEF&CC), Andhra Pradesh.

4. CPCB shall be nodal authority for coordination and compliance.

5. The above committee shall examine the complaint, visit the site, collect relevant information, interact with the stake holders and submit a factual report within two months.”

The copy of the Hon'ble NGT order dated 19.12.2024 is enclosed as **Annexure-1**.

3.0 Constitution of the Joint Committee

In compliance to the Hon'ble NGT (PB) Delhi order dated 19.12.2024, a Joint Committee was constituted with the following Members after the receipt of nominations from concerned departments/ agencies:

1. Smt. H. D. Varalaxmi, Regional Director, Regional Directorate, Central Pollution Control Board (CPCB), Chennai
2. Dr. Murali Krishna Chimata Scientist-E, Ministry of Environment, Forest and Climate Change, Sub Office, Vijayawada
3. Sh. K. Venkata Reddy, Spl Deputy Collector, Revenue Department, SPSR Nellore District (Nominated on behalf of the District Collector, SPSR Nellore District)
4. Sh. N Ashok Kumar, Environmental Engineer, Regional Office, Nellore, Andhra Pradesh Pollution Control Board.

4.0 Scope of Committee

The Joint Committee shall examine the complaint, visit the site, collect relevant information, interact with the stake holders and submit a factual report within two months.

5.0 Inspection of the Joint Committee

- i. The Joint Committee inspected M/s. Adani Krishnapatnam Port Limited (AKPL) on 29.01.2025 and 30.01.2025. During the inspection, the committee interacted with port management and verified the present compliance status with respect to conditions stipulated in the Environmental Clearance (EC) granted by MoEF&CC & Consents granted by APPCB.
- ii. The committee also reviewed the status of compliance made w.r.t directions dated 14.12.2023 issued by APPCB in connection with recommendations of Monitoring (Task Force) Committee of APPCB.
- iii. The committee visited the applicant village and interacted with him.
- iv. Additionally, the committee verified the current operations related to the loading, unloading, storage, and transportation of coal within the port premises.
- v. The committee further reviewed the status of pollution control measures implemented by M/s. AKPL.

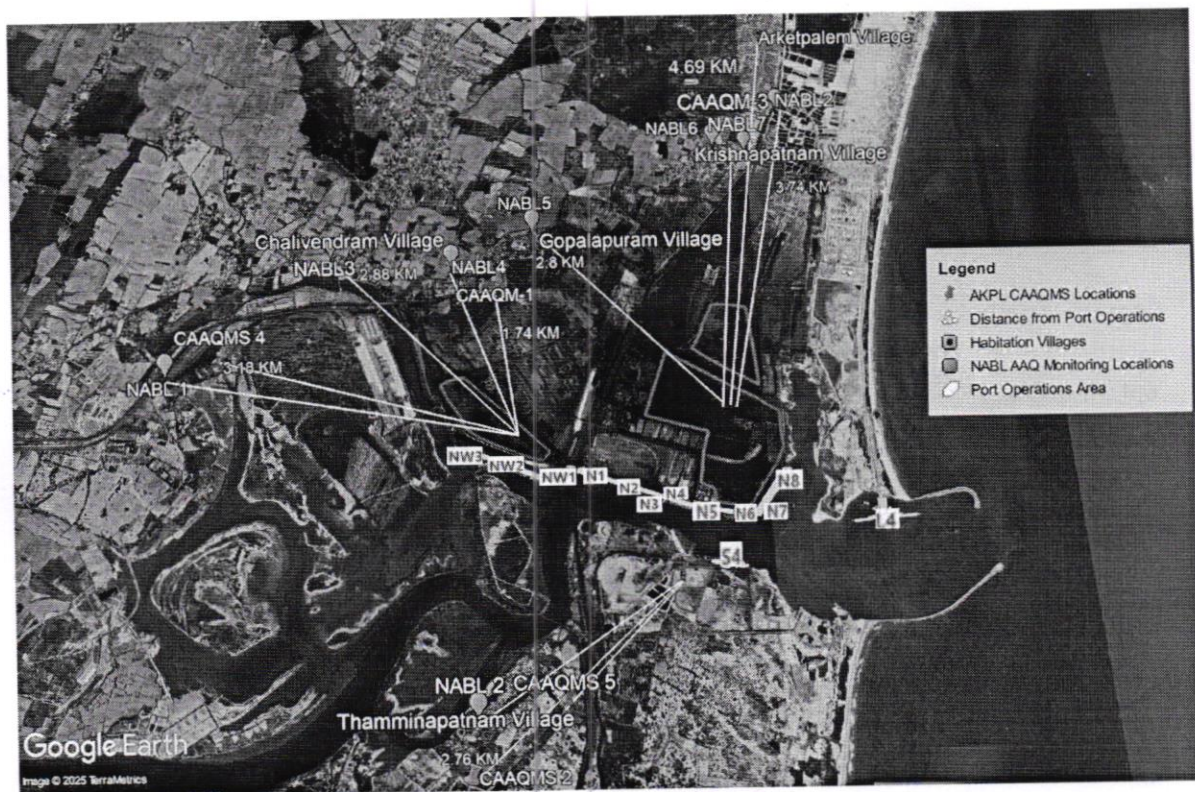
Along with the Joint Committee following officials from CPCB were also present. The committee had meeting with following officers of M/s. AKPL.

Officials of CPCB	Officers of M/s. AKPL
Smt. Budigi Reddy Soni, Sc B, CPCB	Sh. Jagdish Patel, CEO
Sh. Prabhu H Ganchi. Sc B, CPCB	Sh. Rajan Babu, COO
	Sh. K.M. Ram, Head (Corporate Affairs)
	Sh. G. Venugopal, Head (PR)

6.0 M/s. Adani Krishnapatnam Port Limited (AKPL), Krishnapatnam (V), Muthukur (M), SPSR Nellore District, Andhra Pradesh.

6.1 General Information

M/s. Adani Krishnapatnam Port Limited is located at the confluence of the River Khandaleru (Upputeru) and the Bay of Bengal. The total area of the port is 6800 acres, consisting of 5800 acres of land and 1000 acres of water. The Port established the facilities under Phase-1 & Phase-II for handling Coal, Iron Ore and other cargo Fertilizers, granites, Edible Oil, Lube oils and others in Krishnapatnam Gram panchayath, Muthukur Mandal, SPSR Nellore District. Presently, Adani Krishnapatnam Port Limited operates with 13 Berths, of which 9 No. of Berths are mechanized berths, 3 Berths are semi mechanized berths, and One Berth (L4) is Liquid Jetty dedicated to POL products. The google map showing the location of port and surrounding villages is shown below:



Google Map showing Port and its surrounding villages

6.2 Status of Permissions/clearances obtained by M/s AKPL

6.2.1 Environmental Clearances & CRZ clearances

Phase I

Environmental Clearance has been issued under the CRZ Notification 1991, vide No. 10-22/2005-IA-III on 26.07.2006 for development of Krishnapatnam Deep Water Port permitted for construction of 2 Nos. of Berths, one for handling Coal (6 MTPA) and the other for handling iron ore (18 MTPA).

As the MoEF&CC has incorporated the total length of the berth in Phase-1 as 850 meters consisting of 3 berths for the handling of 3 types of cargos while issuing EC for Phase- II and accordingly, the port obtained for amendment for 3 No. of Berths in total length of the Berth, i.e. 850m. Additional berth was for handling general Cargo (4 MTPA)

Phase II

Environmental and CRZ Clearance vide No. 11-62/2009-IA.III dated 13.11.2009, permitted for additional construction of 14 Nos. of Berths and additional cargo handling capacity of 44.3 MTPA (39 MTPA coal, 5 MTPA general cargo and 0.3 MTPA Liquid cargo (POL) products) plus 3.3 MTEUs/Annum container cargo.

Later, the Port has proposed a change of Cargo Mix without change of the overall quantity of the cargo capacity accorded in EC & CFE i.e. increase in coal handling (+6 MTPA) & Bulk Liquid Cargo (POL) (+2 MTPA) and reduction in Iron ore handling at port (-8 MTPA), with a change in the Cargo Handling and obtained CFE from the Board vide No. 633/APPCB/CFE/RO-NLR/HO-2010 order dt.10.02.2016.

Further, the Port again proposed a change of Cargo Mix without change of the overall quantity of the cargo capacity accorded in EC & CFE i.e. increase in the Bulk liquid cargo (POL) (+2 MTPA) and reduction in Iron ore handling at port (-2 MTPA), with a change in the Cargo Handling and obtained CFE from the Board vide 633/APPCB/CFE/RO-NLR/HO-2010 order dt.22.02.2018.

Phase III

Environmental and CRZ Clearance vide No. 10-18/2016-IA.III dated 11.01.2021, permitted for additional construction of 16 Nos. of Berths (including 3 jetties for liquid cargo) + 3 Single Buoy Moorings and additional cargo handling capacity of 150.2 MTPA plus 1.1 MTEUs/Annum container cargo. M/s. AKPL proposed to establish the facilities in the phase III expansion in a phased manner, and cargo handling will also be increased gradually over a period of 10 years.

Later, 4.3 MTPA Liquid cargo and 1.3 MTEUs/ Annum container cargo was dropped due to expiry of EC validity period vide. Order No: 633/APPCB/CFE/RO-NLR/HO/2010 dated 25.02.2021.

6.2.2 Consent under Air & Water and Authorisation under H & OW rules

The APPCB issued a combined CTO order dt:11.11.2022 which is valid upto 31.08.2027

Table 1: Summary of Capacities of Cargo permitted by MoEF & CC and APPCB

S. No.	Details	Phase I permitted by MoEF&CC	Phase II permitted by MoEF&CC	Phase III permitted by MoEF&CC	Total of Phase I, II & III after Amendments	Permitted by APPCB
1	No of Berths	3	14 (13 + 1 POL berth) (Additional)	16 (includes 3 jetties for liquid cargo) + 3 Single Buoy Moorings (Additional)	28 Berths (including 3 Nos. of handling Liquid cargo) + 3 Single Buoy Moorings (SBM)	13 (12 + Liquid Jetty L4)
2	Coal	6 Million Tons/ Annum	39 Million Tons/ Annum (Additional) + 6 Million Tons/ Annum, due to change in cargo mix (Amendment)	88 Million Tons/ Annum (Additional)	139 Million Tons/ Annum	46 Million Tons/ Annum
3	Iron Ore	18 Million Tons/ Annum	-10 Million Tons/ Annum due to change in cargo mix (Amendment)	-	8 Million Tons/ Annum	8 Million Tons/Annum
4	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others)	4 Million Tons/Annum	5 Million Tons/Annum (Additional)	10.5 Million Tons/Annum (Additional)	19.5 Million Tons/Annum	14 Million Tons/Annum
5	Liquid Cargo (POL, LNG, LPG, Chemical products)	-	0.3 Million Tons/Annum + 4 Million Tons/ Annum, due to change in cargo mix (Amendment)	51.7 Million Tons/Annum (Additional) -4.3 Million Tons/ Annum, due to expiry of EC validity period (Amendment)	51.7 Million Tons/Annum	10 Million Tons/Annum

6	Container Cargo	-	3.3 MTEUs/Annum	1.1 MTEUs/Annum (Additional) -1.3 MTEUs/Annum , due to expiry of EC validity period (Amendment)	3.1 MTEUs/Annum	2.0 MTEUs/Annum
Total		28 Million Tons/Annum Non-container cargo	44.3 Million Tons/Annum Non-container cargo + 3.3 MTEUs/Annum container cargo	150.2 Million Tons/Annum Non-container cargo +1.1 MTEUs/Annum container cargo	218.2 Million Tons/Annum Non-container cargo +3.1 MTEUs/Annum container cargo	78.0 Million Tons/Annum Non-container cargo + 2.0 MTEUs/Annum container cargo

Table 2: Cargo handled by M/s. AKPL during April 2024 to January 2025

S. No.	Products/Line of Activity	Consented Quantity	Actual Quantity
1.	Coal	46 Million Tons/ Annum	34.14 Million Tons/ Annum
2.	Iron Ore	8 Million Tons/Annum	4.13 Million Tons/ Annum
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others)	14 Million Tons/Annum	7.28 Million Tons/ Annum
4.	Liquid Cargo (POL, LNG, LPG, Chemical products)	10 Million Tons/Annum	0.98 Million Tons/ Annum
5.	Container Cargo	2.0 Million TEUs/A	0.33 Million TEUs/A
	Total	78.0 Million Tons/A Non-container cargo + 2.0 Million TEUs/A container cargo	46.53 Million Tons/A Non-container cargo + 0.33 Million TEUs/A container cargo

Table 3: The details of individual berth and cargo handled from April 2024 – January 2025

Berth No	Cargo Type	Quantity	Type of loading/unloading system
L4	HSD	0.75	Pipelines
	Oil	0.16	
	LPG	0.08	
N1	Container	0.33	Mechanized
N2	Container	0	Mechanized
N3	Barites	0.16	Semi mechanized
	Gypsum	1.02	
	Flyash	0.08	
	Limestone	2.31	
N4	Granite	0.75	Fully Mechanized
	Project cargo	0.01	
	Laterite	0.06	
	Quartz	0.01	
	Fertilizer	1.28	
N5	Coal	2.65	Semi Mechanized
N6	Coal	12.04	Fully Mechanized
N7	Coal	8.69	Fully Mechanized
N8	Coal	10.16	Fully Mechanized
S4	Coal	0.60	Semi Mechanized
NW1	Cement	0.16	Fully Mechanized
	OIL	0.52	
NW2	Iron ore	4.13	Fully Mechanized
NW3	Feldspar	0.1	Fully Mechanized
	Oil	0.82	

* All values are in MMT except container cargo which is measured in MTEUs

6.3 Complaints received against the port and action taken in past:

- (i) CPCB and APPCB has received several complaints against M/s. AKPL from Sh. V Srikanth, Sh. Pamanji Venkateswarlu, Sh. S. Venkateswarlu and Sh. Bonigi Rangaiah regarding air pollution due to handling of coal during the year 2023 and 2024.
- (ii) In 2023, Dr Suresh Babu. P. Scientist-D, MoEF&CC, IRO, Vijayawada and Sh. Ch. Rajasekhar, EE, APPCB, Regional office, Nellore inspected the M/s. Adani Krishnapatnam Port Limited and surroundings on 06.10.2023 and 07.10.2023. Based on the observations of the officials, the issue was placed before the Monitoring (Task Force) Committee Meeting of the A.P. Pollution Control Board on 06.12.2023. After a detailed review, the Committee recommended issuing directions to the Port. Accordingly, the APPCB issued directions to M/s. Adani Krishnapatnam Port Limited,

Krishnapatnam, SPSR Nellore District, under Section 33(A) of the Water (Prevention & Control of Pollution) Act, 1974, and under Section 31(A) of the Air (Prevention & Control of Pollution) Act, 1981, and amendments thereof, for timely compliance. The latest compliance status of the directions issued dated 14.12.2023 is enclosed as **Annexure-2**. The major non-compliances observed were non-submission of time bound action plan for mechanization of south berths and non-installation of fixed dust separation systems (MDSS) at South berth, which is currently under progress. In addition, the unit has not submitted action plan to treat the sewage generated from Nellore Municipal Corporation to utilize for dust suppression system in the port as stipulated in the directions dated 14.12.2023.

- (iii) A complaint letter dated 20.02.2024 from Shri. Bonigi Rangaiah was addressed to the Registrar, Hon'ble National Green Tribunal, New Delhi. Hon'ble NGT Principle Bench registered the matter as O.A. No. 759/2023 (PB) and constituted a Joint Committee to verify the factual position and suggest appropriate remedial action vide Order dated 22.01.2024. Further, the case was transferred to the Southern Zone and renumbered as 69/2024 (SZ). The Joint Committee formed in O.A. No. 759/2023 (PB) had interacted with the complainant. Shri. Bonigi Rangaiah appeared before the Joint Committee along with an associate Sri Vedicherla Srikanth, i.e., the complainant in the present case. Shri. Bonigi Rangaiah informed that he was unaware of the contents of the letter dated 20.02.2024 and he withdrew the complaint unconditionally stating that the port has taken measures of the directions issued by the APPCB and submitted a representation to the Joint Committee. The Joint Committee submitted its report to Hon'ble NGT and has recommended various measures. The compliance status of recommendations is enclosed as **Annexure-3**.

7.0 Field Observations of Joint Committee

- a. The joint Committee had discussion with Representatives of M/s AKPL and reviewed the status of compliance made w.r.t conditions given in EC and CRZ. Detailed status of compliance against the conditions imposed in the EC and CRZ clearances are enclosed at **Annexure-4**.

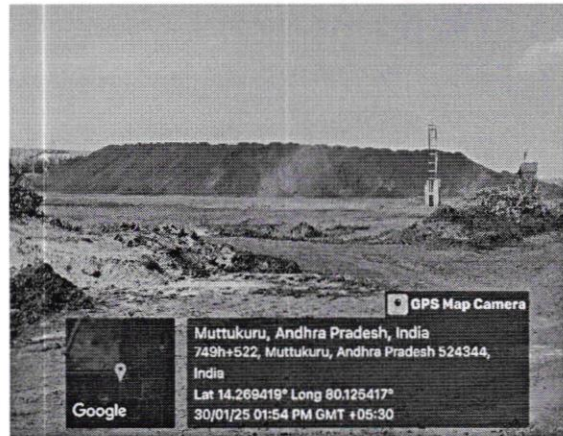
Non-compliances/violations of EC and CRZ clearances are as below:

- PP is required to establish a well-equipped Environmental Laboratory with standard equipment and qualified manpower for undertaking in-house monitoring of various environmental parameters.
 - PP needs to submit a detailed water balance sheet along with details of rainwater harvested, vis-à-vis utilized.
 - PP needs to erect more number of display boards clearly marking mangrove preservation/ conservation areas with details of area and plant details.
 - PP needs to submit the latest Shore Line Stability report conducted by reputed organizations like National Institute of Ocean Technology (NIOT) as the submitted reported was of 2018.
 - PP needs to submit a plan for the management of temperature differences between intake waters and discharge waters and to share the implementation status.
 - PP needs to install rooftop solar panels and solar lights in the port premises even though PP is currently sourcing the power from renewable sources.
 - PP needs to submit a detailed marine biodiversity conservation and management plan along with budgetary allocation to the Ministry.
 - PP needs to improve housekeeping in the coal handling berth areas.
- b. Conditions imposed in Consents under Air & Water Act were also discussed. Detailed status of Compliance/violations against conditions imposed in the CFO & H&OWA are enclosed at **Annexure-5**. It is observed that the port has taken steps to comply with all the conditions imposed in the Schedule-B of CTO order dated 11.11.2022 except one condition that the unit is not maintaining and calibrating the CAAQM stations properly as some of the parameters are showing negative values.
- c. M/s. AKPL established mechanized and closed operations associated with the mist sprinkling system to prevent fugitive emissions in fully mechanized berths namely N6, N7 and N8. Transverse points are provided with a mist sprinkling system to prevent fugitive emissions. Dust suppression systems are provided at Hoppers, discharge/feeding points of belt conveyors and at the transfer tower.

- d. The Mechanical Dust Suppression System (MDSS) is equipped with cannons to spray water jets that form a blanket of mist. The mist captures the dust emissions that become heavier and settle down.
- e. During inspection, unloading and loading operation of coal was in progress at Berth No. N6, N7, and N8. The operation was fully mechanized, however housekeeping in the berth areas where coal handling required to be improved.
- f. The coal is stored in the designated coal stack yards. The coal heaps have been formed up to a height of 10 meters and are kept wet by sprinklers to prevent fugitive emissions.

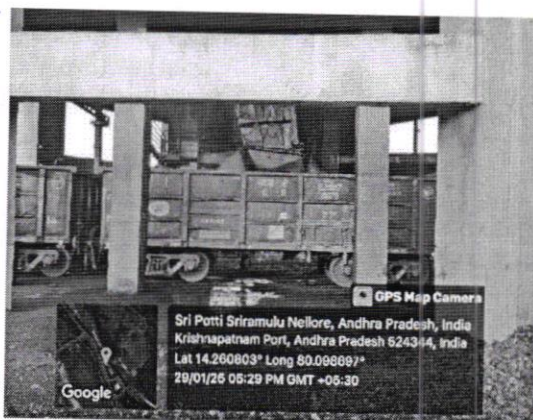


Mechanized system for loading of coal into dumpers

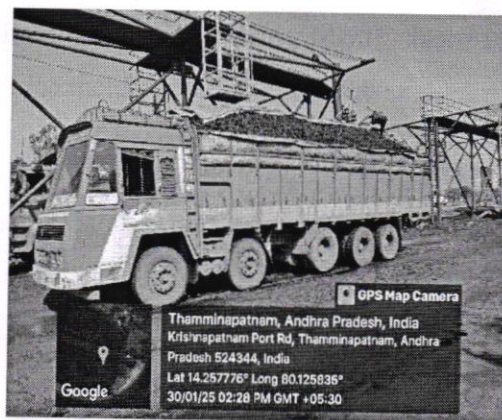


Mist sprinkling system at yards to prevent fugitive emissions

- g. M/s. AKPL operating Stacker cum re-claimers for loading and unloading the coal. Mist sprinklers are provided to prevent fugitive emissions. Coal is loaded onto the railway wagons by a mechanical loading facility and properly covered prior to transportation.
- h. The unit has established 27 truck tarpaulin covering stations to ensure all outbound cargo trucks are covered with tarpaulin and tightened with rope to avoid transit spillages. Outbound cargo rakes are also covered with tarpaulin and tightened with rope to avoid transit spillages.

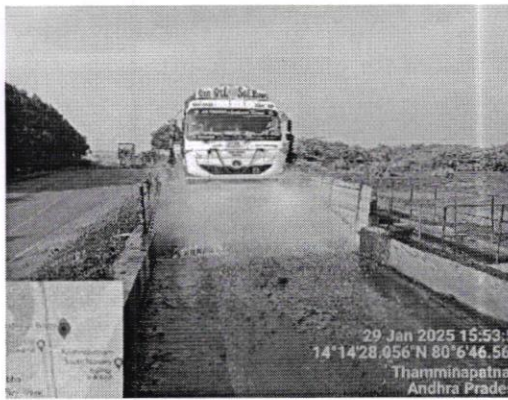


Mechanized system for loading of coal into wagons

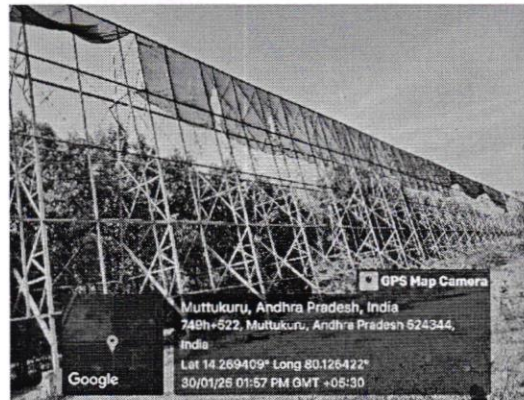


Truck tarpaulin covering station

- i. Deploys 2 heavy-duty sweeping machines for cleaning berths, backup areas and roads. The unit has 8 tractor mounted hydraulic sweeping machines for cleaning roads, warehouse areas, and container yards. The unit also have Dust Suppression System (DSS) Tankers and cannon-mounted tankers to sprinkle water on haul roads and yards to arrest the dust caused by vehicular movement. However, during inspection joint committee observed that only few machines were in operation and significant amount of coal dust was deposited on roads and surrounding trees in the port premises. The committee also observed that the tractor-mounted sweeping machines were not effective and need to be replaced.
- j. The unit has provided the truck tyre washing facility in north and south side to ensure that all outgoing cargo-carrying truck tyres are properly cleaned before leaving the port premises.
- k. The unit has provided the wind shields of length 400 m upto the height of 14 m along the boundary of the port. Further, 1.8 km from wind shield Krishnapatnam village is located. In between, a 600 m wide mangrove area and a 40 m greenbelt have been developed. However, during inspection, it was observed that wind shields are damaged and need to be replaced.

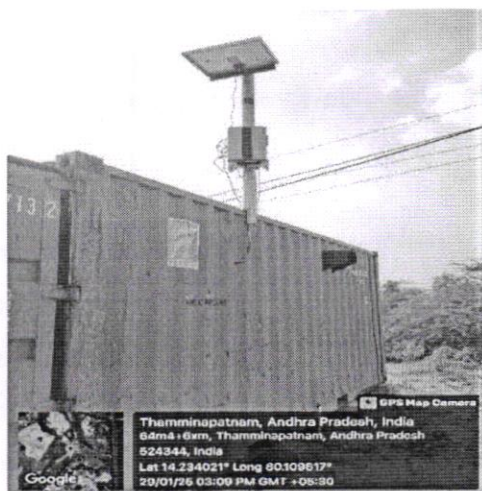


Truck tyre wash facility

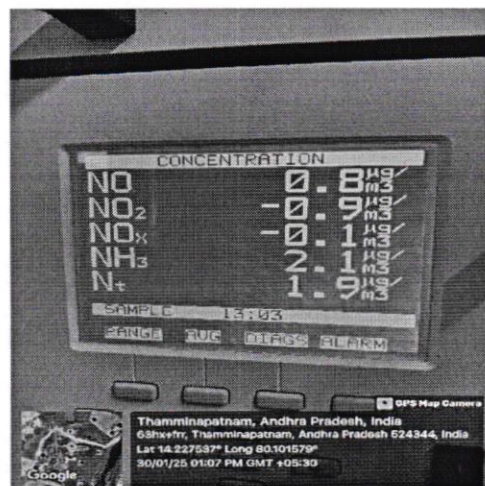


Damaged wind shields towards Krishnapatnam village

- l. The unit has 3 No. of CAAQM stations to measure the parameters $PM_{2.5}$, PM_{10} , SO_2 , NO , NO_2 , CO located at CVR Amenities Complex, Thamminapatnam Village and Krishnapatnam Village and connected to the Andhra Pradesh Pollution Control Board (APPCB) website. Recently, port has installed 2 new CAAQM stations to monitor $PM_{2.5}$ and PM_{10} . However, the newly installed sensor based CAAQM instruments are not in line with conventional CAAQM instruments.
- m. do not comply with CPCB-approved technology and need to be replaced. During inspection, committee observed that CAAQM station are not working properly as CAAQM station located at Thamminapatnam village was showing negative values of NO_2 and NO_x . The analysis of data also shows that on many occasion the value of $PM_{2.5}$ was observed to be greater than PM_{10} indicating improper calibration of the CAAQM stations.

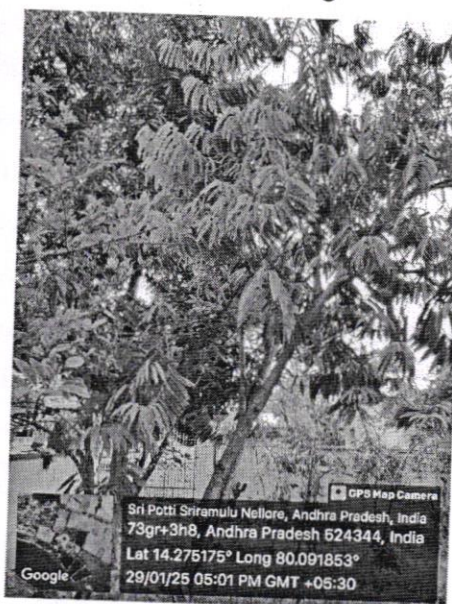
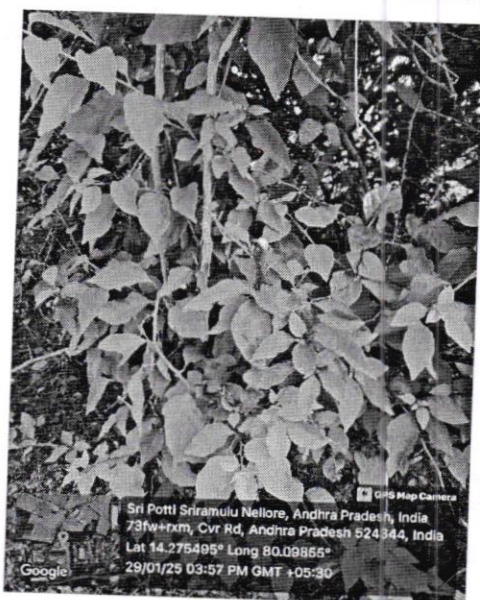


Newly installed CAAQM Station



CAAQM Station at Thamminapatnam Village

- n. The unit is operating two Sewage Treatment Plants of 500 KLD and 40 KLD respectively. The treated water is used for greenbelt development, and STP sludge is used as manure.
- o. In total, 516.6 acres green belt has been developed and maintained within the port premises. The port is maintaining 100 m-wide greenbelts along the periphery and 20 m- wide greenbelt around the coal stack yards. Recently, the port has done plantation in the North side near the lighthouse and in the zone 3 and Zone 4 towards east side.
- p. During the inspection, the Committee members visited the nearby villages and couldn't find any deposition of coal ash on the plants and trees in the villages.



Trees located at Chalivendra Village

- q. Observations of Joint Committee w.r.t to issues raised in the Hon'ble NGT order dated 19.12.2024 are tabulated below

Issues	Field observation of the Joint Committee
The activities relate to import, storage and transportation of coal in dry and windy conditions inevitably resulting in dust drifting into surrounding villages	M/s AKPL has the infrastructure to handle coal, which is a major cargo. They have provided mechanical unloading facilities, conveyor belts, mobile hoppers, conveyor belts, stackers/reclaimers, etc. Transverse

	points are provided with a mist sprinkling system to prevent fugitive emissions. • During inspection, unloading and loading operation of coal was in progress at Berth No. N6, N7, and N8. The operation was fully mechanized and no fugitive emissions were observed. • M/s. AKPL is storing the coal in the designated coal stack yards. The coal heaps have been formed up to a height of 10 meters and are kept wet by sprinklers to prevent fugitive emissions.
The spillages during course of handling i.e. loading, unloading, storage and transportation of coal is falling on the road and dumping yards transformed in powder form thereby fine dust emissions generation, during vehicle movement form dust clouds added with dry and windy conditions resulting in dust drifting into the rural area in the vicinity of the said port and also the area where the vehicles move.	• As per the APPCB directions dated 14.12.2023, M/s AKPL increased the dust suppression measures, such as extensive road sweeping by deploying additional road sweeping machines, and increased the MDSS operations. Port has truck tyre washing facility in the north and south side to ensure that all outgoing cargo-carrying truck tyres are properly cleaned before leaving the port premises. • M/s. AKPL is in the process of providing MDSS at South Berth and South coal stacking yards. The installation is in progress and is expected to be completed by 31.04.2025. • M/s. AKPL has provided 12 truck mounted sprinklers, 3 Nos. of heavy duty atomized sprayers, 2 Nos. heavy duty sweeping machine and 8 Nos. of tractor mounted hydraulic broom sweeping machines. The tractor-mounted sweeping machines were not effective and need to be replaced.

Inhalation of dust particles causes health hazards to the local people.	The committee checked the health data of last 3 years and interacted with the Doctor of Adani Chikitsalayam (Primary Health Centre) situated at R&R colonies, Muthukur, SPSR Nellore District. He informed that 4 nos of respiratory cases were recorded in the last 3 years.
The various environmental norms and conditions of environmental clearance and consent are being violated by the Port management in handling of the above material.	Non-compliances/violations of EC and CRZ clearances are as below: • PP is required to establish a well-equipped Environmental Laboratory with standard equipment and qualified manpower for undertaking in-house monitoring of various environmental parameters. • PP needs to submit a detailed water balance sheet along with details of rainwater harvested, vis-à-vis utilized. • PP needs to erect more number of display boards clearly marking mangrove preservation/ conservation areas with details of area and plant details. • PP needs to submit the latest Shore Line Stability report conducted by reputed organizations like National Institute of Ocean Technology (NIOT) as the submitted reported was of 2018. • PP needs to submit a plan for the management of temperature differences between intake waters and discharge waters and to share the implementation status. • PP needs to install rooftop solar panels and solar lights in the port premises even though PP is currently sourcing the power from renewable sources.

	• PP needs to submit a detailed marine biodiversity conservation and management plan along with budgetary allocation to the Ministry. • PP needs to improve housekeeping in the coal handling berth areas. The port has taken steps to comply with all the conditions imposed in the Schedule-B of CTO order dated 11.11.2022 except one condition that the unit is not maintaining and calibrating the CAAQM stations properly as some of the parameters are showing negative values.
For sprinkling of water the port management is relying on private water suppliers who are extracting water illegally from the ground water without any permission from the Competent Authorities	• M/s. AKPL is not drawing any ground water. Currently, the port is withdrawing 1000 KLD of water from Muthukur Reservoir and 4000 KLD of water from Nakkalakalava drain. The agreement copy is enclosed as Annexure-6. • The port is also purchasing the water from outside through tankers as a part of CSR which is treated in RO plant and supplied to nearby villages.
Even after the lapse of over and above 25 years, 33% green belt was not formed as on date – the existing plantation is less than 2% consisting of normal species which are not suitable for the particular climatic zone presently existing at the Adani Krishnapatnam Port	M/s. AKPL had developed total of 516.6 acres (9% of total land area) greenbelt in the port premises.
Absence of wind shields, plantation, overloading of transport vehicles/wagons, absence of	• M/s. AKPL has provided the wind shields of length 400 m upto the height of 14 m along the boundary of the port. Further, 1.8 km from

tarpaulin, sprinklers, remote controlled AAQ management monitored stations are having its own share in the high density of pollution	wind shield Krishnapatnam village is located. In between, a 600 m wide mangrove area and a 40 m greenbelt have been developed. However, during inspection, it was observed that wind shields are damaged and need to be replaced. • M/s. AKPL has developed 516.6 acres of green belt in the port premises. Recently, the port has done plantation in the North side near the lighthouse and in the zone 3 and Zone 4 towards east side. • M/s. AKPL has established 27 no. of truck tarpaulin station to ensure that outbound cargo trucks are covered with tarpaulin and tightened with rope to avoid transit spillages till the truck reaches the destination.
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8.0 Status of Ambient Air Quality:

M/s. AKPL has installed 5 CAAQM stations, the details are as follow:

- i. CAAQM 1 station at the CVR Amenities Complex is located 1.4 km northwest from the center of port operation.
- ii. CAAQM 2 station at the Thamminapatnam village is located 3 km southwest from the center of port operation.
- iii. CAAQM 3 station at the Krishnapatnam village is located 3 km north from the center of port operation.
- iv. 2 new CAAQM stations, one each at North and South sides of the port.

The analysis of data of CAAQM stations for PM_{2.5}, PM₁₀, SO₂, NO₂ and NH₃ for the month of April –June 2024 and Nov-Jan 2025 are as below:

CAAQM 1 (Location - CVR Amenities Complex)							
Parameter	Month	April 2024	May 2024	June 2024	November 2024	December 2024	January 2025
PM _{2.5}	Minimum	1.45	2.42	2.21	3.36	11.84	19.14
	Average	13.13	10.69	10.05	14	31.98	34.17
	Maximum	42.48	34.21	27.41	30.95	77.27	43.25
PM ₁₀	Minimum	11.45	3.25	1.71	3.03	11.25	11.98
	Average	35.42	25.95	19.47	33.20	42.60	37.10
	Maximum	70.04	67.37	84.59	62.4	91.17	55.13
SO ₂	Minimum	6.91	8.34	8.64	11.32	9.03	9.16
	Average	7.84	8.99	9.1	15.10	13.12	10.57
	Maximum	10.14	16.22	10.27	34.27	21.32	16.48
NO ₂	Minimum	8.84	8.47	10.22	9	8.1	8.87
	Average	16.14	15.67	17.71	13.94	12.58	17.64
	Maximum	22.89	24.51	26.71	33.74	18.59	27.7
NH ₃	Minimum	4.53	6.01	8.89	5.24	5.41	6.89
	Average	12.63	10.05	18.96	6.96	11.65	13.83
	Maximum	20.3	21.21	35.83	9.74	19.79	18.87
CAAQM 2 (Location - Thamminapatnam Village)							

Parameter	Month	April 2024	May 2024	June 2024	November 2024	December 2024	January 2025
PM _{2.5}	Minimum	0.22	0	0.05	0	7.44	26.66
	Average	12.29	13.08	9.19	15.11	24.52	32.88
	Maximum	43.3	55.96	38.01	34.51	34.91	48.55
PM ₁₀	Minimum	0.9	0.01	0	0	4.35	23.58
	Average	25.91	23.17	21.94	16.71	36.60	54.74
	Maximum	60.79	87.52	71.29	39.71	74.2	77.19
SO ₂	Minimum	9.62	1.17	9.93	12.69	5.07	5.57
	Average	10.12	9.09	11.38	14.43	10.38	6.20
	Maximum	11.72	213.9	12.68	22.65	15.61	8.35
NO ₂	Minimum	0	0.43	2.21	7.18	1.86	0.44
	Average	3.78	6.87	10.91	15.42	9.73	4.38
	Maximum	20.17	39.23	57.38	25.22	20.69	8.89
NH ₃	Minimum	3.85	2.05	6.64	0	0	0.3
	Average	13.7	8.51	13.11	1.46	1.81	1.51
	Maximum	70.13	13.32	30.16	24.65	6.37	4.98
CAAQM 3 (Location - Krishnapatnam Village)							
Parameter	Month	April 2024	May 2024	June 2024	November 2024	December 2024	January 2025
PM _{2.5}	Minimum	0.15	0	0	16.71	17.15	28.5
	Average	13.38	25.74	5.07	29.53	31.87	34.92
	Maximum	54.12	80	26.61	47.24	53.06	48.55
PM ₁₀	Minimum	3.27	0.64	11.27	0	0.1	22.84
	Average	38.84	28.15	25.06	33.75	37.81	50.41
	Maximum	258.41	81.86	131.24	78.25	80.17	75.45
SO ₂	Minimum	10.88	10.55	10.52	7.98	9.77	10.01
	Average	12.29	11.53	11.6	11.02	11.65	11.53
	Maximum	19.95	13.74	13.47	17.92	26.15	14.26
NO ₂	Minimum	1.46	2.59	6.17	13.25	0.29	7.03
	Average	7.1	8.3	12.43	27.82	10.06	9.63
	Maximum	26.93	22.39	24.61	48.59	14.9	14.74

NH ₃	Minimum	12.58	15.93	18.64	10.51	0	0
	Average	23.15	29.18	30.05	42.65	3.62	2.21
	Maximum	53.56	63.37	41.68	73.95	12.86	7.14

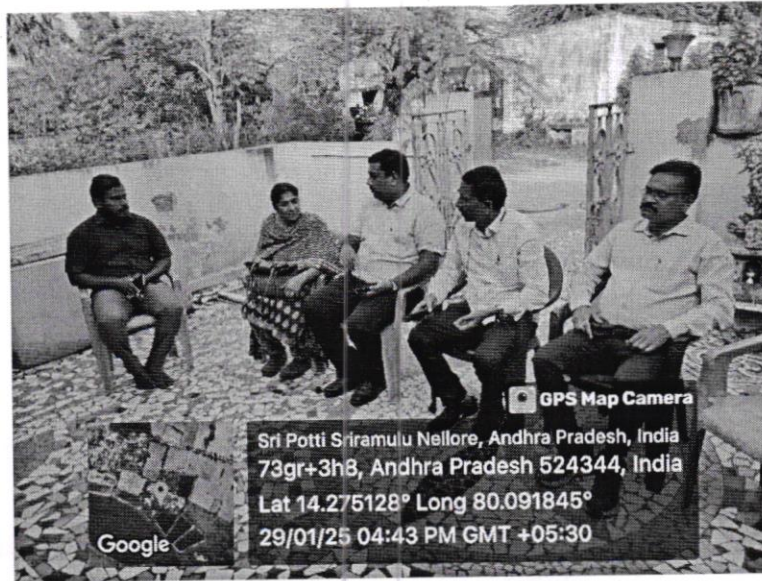
All values are in $\mu\text{g}/\text{m}^3$.

8.1 Observation based on analysis of CAAQM data:

- At CAAQM 1 station, 25% of the data corresponding to PM_{2.5} and PM₁₀ were invalid. On many occasion the value of PM_{2.5} was observed to be greater than PM₁₀ indicating improper calibration of the CAAQM station. Occasional exceedance of PM_{2.5} was observed in the month of December 2024.
- At CAAQM 2 station, 15% of the data corresponding to PM_{2.5} and PM₁₀ were invalid. On many occasion the value of PM_{2.5} was observed to be greater than PM₁₀ indicating improper calibration of the CAAQM station. Occasional exceedance of SO₂ was observed in the month of May 2024.
- At CAAQM 3 station, 25% of the data corresponding to PM_{2.5} and PM₁₀ were invalid. On many occasion the value of PM_{2.5} was observed to be greater than PM₁₀ indicating improper calibration of the CAAQM station. Occasional exceedance of PM₁₀ was observed in the month of April 2024.
- In general, only a 10% invalid data is allowed due to instrument failure, calibration issues, or other technical reasons. However, at all CAAQM stations more than 10% data corresponding to PM_{2.5} and PM₁₀ were invalid and found poor operation and calibration of instruments.

9.0 Committee interaction with Applicant Shri V. Srikanth

The Joint Committee visited the residence of the complainant i.e. Shri V. Srikanth, and interacted with him regarding the grievance made in the letter dated 11.07.2024. After the interaction, it was understood that he was unaware of the representation made to the Hon'ble NGT. He informed the Joint Committee that he had not made the complaint and that the signature on the letter dated 11.07.2024 was not his. The representation submitted by the complainant during the interaction is enclosed as **Annexure-7**.



Discussions with complainant Sh. V. Srikanth

10.0 Overall Observations and Conclusions of Joint Committee:

- The unit M/s. Adani Krishnapatnam Port Limited was in operation during the Inspection of Joint Committee.
- The unit is handling Coal, Iron Ore and other cargo Fertilizers, granites, Edible Oil, Lube oils and others. Presently, AKPL operates with 13 Berths, of which 9 No. of Berths are mechanized berths, 3 Berths are semi mechanized berths, and One Berth (L4) is Liquid Jetty dedicated to POL products, as mentioned in Table 3.
- The unit is having environmental and CRZ clearance from MoEF&CC. The major non-compliances observed w.r.t conditions of EC and CRZ clearances are poor housekeeping in the coal handling berth areas, non-establishment of a well-equipped Environmental Monitoring Laboratory, non-submission of detailed marine biodiversity conservation and management plan, latest Shore Line Stability report and rainwater harvesting details, inadequate display boards marking mangrove preservation/conservation and non-installation of rooftop solar panels and solar lights in the port premises.
- The unit is having valid integrated consent under Water & Air and Authorization under H&OW Rule 2016. It is observed that the port has taken steps to comply with all the conditions imposed in the Schedule-B of CTO order dated 11.11.2022

except one condition that the unit is not maintaining and calibrating the CAAQM stations properly as some of the parameters are showing negative values.

- APPCB has issued directions dated 14.12.2023 to M/s. AKPL for timely compliance. The major non-compliances observed are non-submission of time bound action plan for mechanization of south berths and non-installation of fixed dust separation systems (MDSS) at South berth, which is currently under progress. In addition, the unit has not submitted action plan to treat the sewage generated from Nellore Municipal Corporation to utilize for dust suppression system in the port, as stipulated in the directions dated 14.12.2023.
- The various shortcomings observed by the Joint Committee during Inspection are as follows:
 - i. Deposition of significant amount of coal dust on roads and surrounding trees in the port premises
 - ii. Ineffective tractor-mounted sweeping machines
 - iii. Damaged wind shields in the coal storage yard
 - iv. As per the earlier committee recommendation, additional CAAQM stations are required to be installed to take swift measures in case of increase in PM levels. M/s AKPL installed 2 new sensor based CAAQM stations which are not in line with conventional CAAQM instruments.
 - v. Improper calibration and maintenance of the already existing 3 CAAQM stations
 - vi. Poor housekeeping in the coal handling berth areas
- The Joint Committee visited the residence of the complainant Shri V. Srikanth, and interacted with him regarding the grievances made in the letter dated 11.07.2024. The complainant informed that he had not made the complaint and signature on the letter dated 11.07.2024 doesn't belong to him. Shri V. Srikanth has also submitted a written representation.
- The Joint Committee noted that, earlier a similar complaint was made by Shri. Bonigi Rangaiah. Hon'ble NGT Principle Bench registered the matter as O.A. No. 759/2023 (PB) and constituted a Joint Committee vide Order dated 22.01.2024. As per the report submitted by the then Joint Committee, it is observed that Shri. Bonigi Rangaiah appeared before the Joint Committee along with an associate Sri Vedicherla Srikanth,

i.e., the complainant in the present case. Shri. Bonigi Rangaiah informed that he was unaware of the contents of the complaint and he withdrew the complaint unconditionally stating that the port has taken measures of the directions issued by the APPCB.

11.0 Recommendations of the Joint Committee:

Based on the field observations made during joint committee visit, following recommendations were suggested by the committee for better control of fugitive emissions during loading & unloading operations as well as transportation of goods from Berth to Storage yard and storage yard to outside of the premises;

- (i) To expedite the installation of dust suppression system (MDSS) at the south berth and South coal stacking yards.
- (ii) To ensure safe loading of trucks to avoid spillages while transporting from Berth to designated storage yard.
- (iii) To ensure the completion of mechanization of Berth No 5 as per the Committed timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization.
- (iv) To establish Environmental Monitoring Laboratory in compliance to EC condition and to ensure the submission of detailed marine biodiversity conservation & management plan and latest shore line stability report.
- (v) To take steps to provide adequate display boards marking mangrove preservation/conservation.
- (vi) To provide proper adequate sprinkler and wind shields wherever damaged (due to Michaung cyclone in 2023) around the coal handling area.
- (vii) To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines.
- (viii) To replace the newly installed sensor based CAAQM monitoring stations with Conventional CAAQM instruments.

- (ix) To ensure proper operation and calibration of CAAQM stations to generate authentic data on Ambient air quality of the area.
- (x) To ensure that water supplied through tankers by private suppliers is from authorized sources.
- (xi) To comply with all the stipulated conditions of EC & CRZ Clearance and to rectify the non-compliances.
- (xii) To improve the housekeeping in the coal handling berth areas.

By considering the above facts and observations of the joint committee, the Hon'ble Tribunal may pass appropriate orders(s)/ direction(s) as deemed fit.

Dr. Murali Krishna
Dr. Murali Krishna Chimata
 Scientist-E, MoEF&CC Sub Office,
 Vijayawada.

K. Venkata Reddy
Sh. K. Venkata Reddy
 Spl Deputy Collector,
 Revenue Department, SPSR Nellore
 District.

N. Ashok Kumar
Sh. N Ashok Kumar
 EE, Regional Office, Nellore,
 APPCB.

H. D. Varalaxmi
H. D. Varalaxmi
 Regional Director,
 CPCB, Chennai.

Annexure-13

Item No. 17

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1313/2024

V Srikanth

Applicant

Versus

State of Andhra Pradesh & Ors.

Respondent(s)

Date of hearing: 29.05.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: None appeared

Respondents: Ms. Soni Singh, Adv. for CPCB
Mr. TVS Raghavendra Sreyas, Mr. Siddhanth Vasudev & Mr. Brahma
Prakash Soni, Advs. for APPCB

ORDER

1. In this Original Application (OA), the Applicant has raised an issue of non-compliance of the norms by Adani Krishnapatnam Port Limited in District Nellore. The Tribunal by order dated 19.12.2024 had appointed the joint Committee which has submitted the report dated 25.02.2025 disclosing the status which was found in respect of the observations contained in the order dated 19.12.2024 is as under:-

"q. Observations of Joint Committee w.r.t to issues raised in the Hon'ble NGT order dated 19.12.2024 are tabulated below:-

Issues	Field observation of the Joint Committee
The activities relate to import, storage and transportation of coal in dry and windy conditions inevitably resulting in dust drifting into surrounding villages	M/s AKPL has the infrastructure to handle coal, which is a major cargo. They have provided mechanical unloading facilities, conveyor belts, mobile hoppers, conveyor belts, stackers/reclaimers, etc. Transverse points are

	provided with a mist sprinkling system to prevent fugitive emissions. • During inspection, unloading and loading operation of coal was in progress at Berth No. N6, N7, and N8. The operation was fully mechanized and no fugitive emissions were observed. • M/s. AKPL is storing the coal in the designated coal stack yards. The coal heaps have been formed up to a height of 10 meters and are kept wet by sprinklers to prevent fugitive emissions.
The spillages during course of handling i.e. loading, unloading, storage and transportation of coal is falling on the road and dumping yards transformed in powder form thereby fine dust emissions generation, during vehicle movement form dust clouds added with dry and windy conditions resulting in dust drifting into the rural area in the vicinity of the said port and also the area where the vehicles move.	• As per the APPCB directions dated 14.12.2023, M/s AKPL increased the dust suppression measures, such as extensive road sweeping by deploying additional road sweeping machines, and increased the MDSS operations. Port has truck tyre washing facility in the north and south side to ensure that all outgoing cargo-carrying truck tyres are properly cleaned before leaving the port premises. • M/s. AKPL is in the process of providing MDSS at South Berth and South coal stacking yards. The installation is in progress and is expected to be completed by 31.04.2025. • M/s. AKPL has provided 12 truck mounted sprinklers, 3 Nos. of heavy duty atomized sprayers, 2 Nos. heavy duty sweeping machine and 8 Nos. of tractor mounted hydraulic broom sweeping machines. The tractor-mounted sweeping machines were not effective and need to be replaced.
Inhalation of dust particles causes health hazards to the local people.	The committee checked the health data of last 3 years and interacted with the Doctor of

	Adani Chikitsalayam (Primary Health Centre) situated at R&R colonies, Muthukur, SPSR Nellore District. He informed that 4 nos of respiratory cases were recorded in the last 3 years.
The various environmental norms and conditions of environmental clearance and consent are being violated by the Port management in handling of the above material.	Non-compliances/violations of EC and CRZ clearances are as below: • PP is required to establish a well-equipped Environmental Laboratory with standard equipment and qualified manpower for undertaking in-house monitoring of various environmental parameters. • PP needs to submit a detailed water balance sheet along with details of rainwater harvested, vis-à-vis utilized. • PP needs to erect more number of display boards clearly marking mangrove preservation/ conservation areas with details of area and plant details. • PP needs to submit the latest Shore Line Stability report conducted by reputed organizations like National Institute of Ocean Technology (NIOT) as the submitted reported was of 2018. • PP needs to submit a plan for the management of temperature differences between intake waters and discharge waters and to share the implementation status. • PP needs to install rooftop solar panels and solar lights in the port premises even though PP is currently sourcing the power from renewable sources. • PP needs to submit a detailed marine biodiversity

	conservation and management plan along with budgetary allocation to the Ministry. • PP needs to improve housekeeping in the coal handling berth areas.
	The port has taken steps to comply with all the conditions imposed in the Schedule-B of CTO order dated 11.11.2022 except one condition that the unit is not maintaining and calibrating the CAAQM stations properly as some of the parameters are showing negative values.
For sprinkling of water the port management is relying on private water suppliers who are extracting water illegally from the ground water without any permission from the Competent Authorities	• M/s. AKPL is not drawing any ground water. Currently, the port is withdrawing 1000 KLD of water from Muthukur Reservoir and 4000 KLD of water from Nakkalakalava drain. The agreement copy is enclosed as Annexure-6. • The port is also purchasing the water from outside through tankers as a part of CSR which is treated in RO plant and supplied to nearby villages.
Even after the lapse of over and above 25 years, 33% green belt was not formed as on date – the existing plantation is less than 2% consisting of normal species which are not suitable for the particular climatic zone presently existing at the Adani Krishnapatnam Port	M/s. AKPL had developed total of 516.6 acres (9% of total land area) greenbelt in the port premises.
Absence of wind shields, plantation, overloading of transport vehicles/wagons, absence of tarpaulin, sprinklers, remote controlled AAQ management monitored stations are having its own share in the high density of pollution	• M/s. AKPL has provided the wind shields of length 400 m upto the height of 14 m along the boundary of the port. Further, 1.8 km from wind shield Krishnapatnam village is located. In between, a 600 m wide mangrove area and a 40 m greenbelt have been developed. However, during inspection, it was observed that wind shields are

	damaged and need to be replaced. • M/s. AKPL has developed 516.6 acres of green belt in the port premises. Recently, the port has done plantation in the North side near the lighthouse and in the zone 3 and Zone 4 towards east sides. • M/s. AKPL has established 27 no. of truck tarpaulin station to ensure that outbound cargo trucks are covered with tarpaulin and tightened with rope to avoid transit spillages till the truck reaches the destination.
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2. In respect of the status of air quality the shortcomings observed by the joint Committee in the report are as under:-

- *The various shortcomings observed by the Joint Committee during Inspection are as follows:*
 - Deposition of significant amount of coal dust on roads and surrounding trees in the port premises.*
 - Ineffective tractor-mounted sweeping machines.*
 - Damaged wind shields in the coal storage yard.*
 - As per the earlier committee recommendation, additional CAAQM stations are required to be installed to take swift measures in case of increase in PM levels. M/s AKPL installed 2 new sensor based CAAQM stations which are not in line with conventional CAAQM instruments.*
 - Improper calibration and maintenance of the already existing 3 CAAQM stations.*
 - Poor housekeeping in the coal handling berth areas.*

3. The joint Committed has made following recommendation in the report:-

"11.0 Recommendations of the Joint Committee:

Based on the field observations made during joint committee visit, following recommendations were suggested by the committee for better control of fugitive emissions during loading & unloading operations as well as transportation of goods from Berth to Storage yard and storage yard to outside of the premises;

- To expedite the installation of dust suppression system (MDSS) at the south berth and South coal stacking yards.*

- (ii) To ensure safe loading of trucks to avoid spillages while transporting from Berth to designated storage yard.
- (iii) To ensure the completion of mechanization of Berth No 5 as per the Committed timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization.
- (iv) To establish Environmental Monitoring Laboratory in compliance to EC condition and to ensure the submission of detailed marine biodiversity conservation & management plan and latest shore line stability report. .
- (v) To take steps to provide adequate display boards marking mangrove preservation/conservation.
- (vi) To provide proper adequate sprinkler and wind shields wherever damaged (due to Michaung cyclone in 2023) around the coal handling area.
- (vii) To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines.
- (viii) To replace the newly installed sensor based CAAQM monitoring stations with Conventional CAAQM instruments.
- (ix) To ensure proper operation and calibration of CAAQM stations to generate authentic data on Ambient air quality of the area.
- (x) To ensure that water supplied through tankers by private suppliers is from authorized sources.
- (xi) To comply with all the stipulated conditions of EC & CRZ Clearance and to rectify the non-compliances.
- (xii) To improve the housekeeping in the coal handling berth areas."

4. In view of the findings of the joint Committee, we implead the following as Respondents in this OA:-

1. Central Pollution Control Board (CPCB),
Through its Member Secretary
Parivesh Bhawan, East Arjun Nagar,
Delhi-110032
2. Andhra Pradesh Pollution Control Board,
Through its Member Secretary
Paryavaran Bhawan, APIIC Colony Road,
Gurunanak Colony, Autonagar,
Vijaywada- 520007
3. Deputy Collector, Nellore
Achari street Collector's office,
0861-2324374, Fax:0861-2331626
4. Adani Krishnapatnam Port Limited,
Through its Chief Executive Officer
Post Bagh No. 1, Gopalapuram near Muthukur SPS
Nellore -524344
5. Ministry of Environment, Forest and Climate Change, Through its
Secretary
Indira Paryavaran Bhawan Jorbagh Road,

New Delhi – 110 003

5. The Registry is directed to serve the unrepresented Respondents. The Respondents are granted six weeks' time to file the reply and objection to the report of the joint Committee.

6. List on 08.10.2025

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

May 29, 2025
Original Application No. 1313/2024
A

Annexure - IV

Item No.01:-**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.84 of 2026 (SZ)

[Earlier O.A. No.1313 of 2024(PB)]LP

IN THE MATTER OF:

V. Srikanth.

...Applicant(s)

Versus

State of Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 10.06.2026.

CORAM:

HON'BLE Mr. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER

HON'BLE Dr. PRASHANT GARGAVA, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Mrs. Kavitha Renjini represented
Mr. K. Ravindranath for R2 & R3.**ORDER**

1. The above case has been suo motu registered by the Principal Bench of the National Green Tribunal, New Delhi, as Original Application No.1313 of 2024 (PB), based on the letter petition received from one Mr. V. Srikanth. Subsequently, the matter was transferred to this Bench and renumbered as Original Application No.84 of 2026 (SZ).

2. The issue raised in the present application pertains to the pollution being caused by Respondent No. 4 - Adani

Krishnanpatnam Port, which is handling in large cargoes of coal apart from other products. It is alleged that the activities relating to import, storage and transportation of coal in dry and windy conditions are resulting in dust drifting into the surrounding villages, causing huge air pollution.

3. It is further alleged that the said dust particles in the air are adversely affecting the people residing in the surrounding areas. It is stated that the Project Proponent has not taken any mitigation measures till date. It is also alleged that the conditions imposed in the EC, CFE, and CFO have not been complied with.

4. Therefore, we are of the view that a substantial question pertaining to the environment is made out. Though the applicant is not appearing today, we deem it appropriate to issue notice to Respondent Nos. 1 to 5, returnable within four weeks.

5. Let steps be taken by the applicant within a week for effecting service upon all the respondents by all modes, failing which the Registry shall issue notices to them on its own.

6. The learned counsel for Respondent Nos. 2 and 3, Mrs. Kavitha Renjini, representing Mr. K. Ravindranath, has entered appearance. Therefore, we dispense with notice to the said respondents and direct them to file their reply within four weeks.

7. Put up this matter for next consideration on 17.07.2026.

Sd/-
Justice Dinesh Kumar Singh, JM

Sd/-
Dr. Prashant Gargava, EM

Annexure -2**Court Case-Most Urgent**Collector's Office, Nellore,
Dated:22-06-2026From
Sri Himanshu Shukla, I.A.S.,
Collector & District Magistrate,
SPS Nellore District,
Nellore.To
The Environmental Engineer,
AP Pollution Control Board,
Nellore.

Sir/Madam,

Sub: National Green Tribunal, Chennai - SPS Nellore District - O.A.No.84 of 2026 (SZ) (Earlier OA No.1313 of 2024 Principal Bench) filed by Sri V.Srikanth, S/o Sri Narayana resident of Chalivendra, Muthukuru Village, Muthukuru Mandal, SPS Nellore District regarding to air and water pollution by the M/s Adhani Krishnapatnam Port, Nellore - Hearing on 17.07.2026 - Report called for - Reg.

- Ref: 1. National Green Tribunal, Chennai orders in O.A.No.84 of 2026 (SZ) (Earlier OA No.1313 of 2024 Principal Bench), dt:10.06.2026.
2. Whats app message received from the Learned Counsel, NGT, Chennai.

-0-

I invite your attention to the references cited.

In the reference 1st cited, the National Green Tribunal, Chennai has made order in O.A.No.84 of 2026 (SZ) (Earlier OA No.1313 of 2024 Principal Bench)as follows:

ORDER:

The case has been suo motu registered by the Principal Bench of the National Green Tribunal, New Delhi, as Original Application No.1313 of 2024 (PB), based on the letter petition received from one Mr. V Srikanth. Subsequently, the matter was transferred to this Bench and renumbered as Original Application No.84 of 2026 (SZ).

The issue raised in the present application pertains to the polluting being caused by Respondent No.4-Adani Krishnapatnam Port, which is handling in large cargoes of coal apart from other products. It is alleged that the activities relating to import, storage and transportation of coal in dry and windy conditions are resulting in dust drifting into the surrounding villages, causing huge air pollution.

It is further alleged that the said dust particles in the air are adversely affecting the people residing in the surrounding areas. It is stated that the Project Proponent has not taken any mitigation measures till date. It is also alleged that

the conditions imposed in the EC, CFE and CFO have not been complied with.

Therefore, we are of the view that a substantial question pertaining to the environmental is made out. Through the applicant is not appearing today, we deem it appropriate to issue notice to Respondent Nos.1 to 5, returnable within four weeks.

Let steps be taken by the applicant within a week for effecting service upon all the respondents by all modes, failing which the Registry shall issue notices to them on its own.

The learned counsel for Respondent Nos.2 & 3, Mrs. Kavitha Renjini, representing Mr.K.Ravindranath, has entered appearance. Therefore, we dispense with notice to the said respondents and direct them to file their reply within four weeks.

Put up this matter for next consideration on 17.07.2026.

In view of the above, it is requested to submit a detailed report in O.A.No.84 of 2026 (SZ) (Earlier OA No.1313 of 2024 Principal Bench) within a week for onward submission to the National Green Tribunal, Southern Bench, Chennai for further necessary action.

Please treat this as most urgent.

Yours faithfully
NALABOINA VIJAYA KUMAR
For Collector

Digitally signed by
VIJAYAKUMAR NALABOINA
Date: 22-06-2026

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Annexure - VI

**BEFORE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI
ORIGINAL APPLICATION No. 84 of 2026**

[Transferred from the Hon'ble NGT (Principal Bench), New Delhi in
OA.No.1313 of 2024 (PB) dt: 17.04.2026]

**REPORT OF ANDHRA PRADESH POLLUTION CONTROL BOARD ON
THE HON'BLE NGT (SZ), CHENNAI ORDER DATED.10.06.02026 IN O.A.
NO. 84 OF 2026 (SZ) (TRANSFERRED FROM THE HON'BLE NGT
(PRINCIPAL BENCH), NEW DELHI IN OA.NO.1313 OF 2024 (PB) DT:
17.04.2026) PERTAINS TO M/S. ADANI KRISHNAPATNAM PORT
LIMITED, SPSR NELLORE DISTRICT.**

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Sl.No	Description	Page Nos
1	Report of the A.P. Pollution Control Board in the matter of O.A.No.84 of 2026 (Transferred from the Hon'ble NGT (Principal Bench), New Delhi in OA.No.1313 of 2024 (PB) dt: 17.04.2026) submitted to the Hon'ble National Green Tribunal, Southern bench, Chennai.	1-9
2	Annexure-I- Joint Committee report dt.25.02.2025.	10-100
3	Annexure-II- Affidavit filed by the APPCB dt. 09.03.2026 in O.A.No. 1313 of 2024 (PB).	101-201
4	Annexure-III- Hon'ble NGT order dated.10.06.2026 in O.A.No.84 of 2026 (SZ), Chennai.	202-203
5	Annexure-IV— Copy of the latest half yearly compliance report of EC & CRZ clearances submitted by the AKPL	204-220

Nawendu Satore

10/07/26

**SEE & ENVIRONMENTAL ENGINEER(FAC)
Andhra Pradesh Pollution Control Board
Regional Office, Nellore.**

Date: 10.07.2026

Place: SPSR Nellore.

**ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.**

Report of Andhra Pradesh Pollution Control Board in the matter of O.A.No.84 of 2026 (SZ) (earlier O.A.No.1313 of 2024 (PB)) pertains to M/s. Adani Krishnapatnam Port Limited, SPSR Nellore District.

Shri V. Srikanth S/o. Shri Narayana Rao resident of Chalivendra, Muthukur village, Muthukur Mandal, SPSR Nellore, District, Andhra Pradesh submitted a representation dated 11.07.2024 to the Hon'ble National Green Tribunal, Principal Bench, New Delhi, regarding pollution problems due to M/s. Adani Krishnapatnam Port Limited, SPSR Nellore District. The Hon'ble National Green Tribunal, Principal Bench, New Delhi, considered and registered the representation as O.A. No. 1313/2024. In compliance to the Hon'ble NGT (PB) Delhi order dated 19.12.2024, a Joint Committee was constituted. The Joint Committee inspected M/s. Adani Krishnapatnam Port (AKPL) on 29.01.2025 and 30.01.2025. The joint committee report submitted to Hon'ble NGT (PB), New Delhi on 25.02.2025. The case was heard on 29.05.2025, 08.10.2025 and 08.01.2026 and the APPCB has submitted affidavit to the Hon'ble NGT (PB), Delhi on 09.03.2026. Copies of the Joint Committee report and affidavit filed by the APPCB are enclosed for kind perusal as **Annexure- I & II.**

Later, the case was heard before Hon'ble NGT (PB) Delhi on 17.04.2026 and disposed the matter with the following orders:

" 1. This original application was registered on the basis of a letter petition wherein the grievance was raised that the Respondent No. 4 -Adani Krishnapatnam Port Limited in District Nellore had caused environmental degradation in storage and transportation of coal in dry and windy condition. Further allegation was in respect of spillages during loading, unloading, storage and transportation of coal creating health hazard to the local residents.

2. It has been disclosed in the affidavit of APPCB dated 09.03.2026 that the same issue is pending before the Southern Zonal Bench of the NGT in OA No. 69/2024(SZ) and the Southern Zonal Bench had disposed of the OA initially with certain directions by the order dated 13.02.2025. The said order was subject matter of challenge before the Hon'ble Supreme Court in Civil Appeal No. 9647/2025 and Hon'ble Supreme Court by the order dated 18.11.2025 had remanded the matter back to the NGT with a direction to hear the appellant in the Civil Appeal and revisit the directions passed in the order of the NGT, if necessary.

Narayan Dasgupta
10/02/26
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.

3. It has been pointed out by learned Counsel for the Respondents that the above OA is pending before the Southern Zonal Bench for fresh consideration.
4. Since the Southern Zonal Bench is already examining the issue involved in this OA, therefore, it would not be proper for this bench to conduct the parallel proceedings and examine the same issue.
5. Since in this OA, replies have been filed and Joint Committee has submitted the report, therefore, the OA is transferred to the Southern Zonal Bench of the Tribunal for its decision in accordance with law along with OA No. 69/2024(SZ). The Registry is directed to take expeditious steps for transferring the original record of this OA to the Southern Zonal Bench of the Tribunal."

As per the Hon'ble NGT (PB), New Delhi orders dated.17.04.2026, the OA. No. 1313 of 2024 is transferred to the Hon'ble NGT (SZ) Chennai and registered as O.A.no. 84 of 2026.

The matter heard before Hon'ble NGT (SZ) Chennai on 10.06.2026 and issued the following orders:

"

1. The above case has been suo motu registered by the Principal Bench of the National Green Tribunal, New Delhi, as Original Application No.1313 of 2024 (PB), based on the letter petition received from one Mr. V. Srikanth. Subsequently, the matter was transferred to this Bench and renumbered as Original Application No.84 of 2026 (SZ).
2. The issue raised in the present application pertains to the pollution being caused by Respondent No. 4 – Adani Krishnanpatnam Port, which is handling in large cargoes of coal apart from other products. It is alleged that the activities relating to import, storage and transportation of coal in dry and windy conditions are resulting in dust drifting into the surrounding villages, causing huge air pollution.
3. It is further alleged that the said dust particles in the air are adversely affecting the people residing in the surrounding areas. It is stated that the Project Proponent has not taken any mitigation measures till date. It is also alleged that the conditions imposed in the EC, CFE, and CFO have not been complied with.

Shweta S. Sathya
10/07/26
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.

4. Therefore, we are of the view that a substantial question pertaining to the environment is made out. Though the applicant is not appearing today, we deem it appropriate to issue notice to Respondent Nos. 1 to 5, returnable within four weeks.
5. Let steps be taken by the applicant within a week for effecting service upon all the respondents by all modes, failing which the Registry shall issue notices to them on its own.
6. The learned counsel for Respondent Nos. 2 and 3, Mrs. Kavitha Renjini, representing Mr. K. Ravindranath, has entered appearance. Therefore, we dispense with notice to the said respondents and direct them to file their reply within four weeks.
7. Put up this matter for next consideration on 17.07.2026."

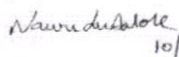
Copy of the Hon'ble NGT (SZ) order dated.10.06.2026 is enclosed for kind perusal as Annexure-III

In obedience to the Hon'ble NGT (SZ), Chennai Orders, I submit the following:

Background:

It is humbly submitted that M/s. Adani Krishnapatnam Port Limited is a Port facility located at Krishnapatnam, SPSR Nellore District. The Andhra Pradesh Pollution Control Board (APPCB) issued Consent to Operate (CTO) & Hazardous Waste Authorisation (HWA) to the facility on 11.11.2022 to handle for the following cargo, which is valid upto 31.08.2027.

Sl.No.	Products	Quantity
1.	Coal	46 Million Tons/ Annum
2.	Iron Ore	8 Million Tons/Annum
3.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others).	14 Million Tons/Annum
4.	Liquid Cargo (POL, LNG, LPG, Chemical products)	10 Million Tons/Annum
5.	Container Cargo	2.0 million TEUs/A
	Total	78.0 million Tons/A, Non-container cargo + 2.0 million TEUs/A container cargo
6	No. of Berths	13 Berths (12 + Liquid Jetty L4)


 10/07/26
 ENVIRONMENTAL ENGINEER
 A.P. POLLUTION CONTROL BOARD
 Regional Office
 NELLORE.

Subsequently, the Andhra Pradesh Pollution Control Board (APPCB) issued Consent to Operate (CTO) & Hazardous Waste Authorisation (HWA) (Expansion) to the facility on 20.05.2026 to handle for the following cargo, which is valid upto 28.02.2027. However, upon verification of records, it was observed that the facility has not yet commence its expansion activity till date.

Sl. No.	Product	Quantity (Expansion)
1.	Coal	9 Million Tons/Annum
2.	General Cargo (Fertilizers, granites, Edible Oil and Lube oils, others)	5.5 Million tons/Annum

In compliance to the Hon'ble NGT (PB) Delhi order dated 19.12.2024, a Joint Committee was constituted. The Joint Committee inspected M/s. Adani Krishnapatnam Port (AKPL) on 29.01.2025 and 30.01.2025. The joint committee report submitted to Hon'ble NGT (PB), New Delhi on 25.02.2025.

As per the report submitted by the Joint Committee constituted by the Hon'ble NGT (PB), New Delhi the following recommendations were made:

"11.0 Recommendations of the Joint Committee:

Based on the field observations made during joint committee visit, following recommendations were suggested by the committee for better control of fugitive emissions during loading & unloading operations as well as transportation of goods from Berth to Storage yard and storage yard to outside of the premises;

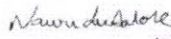
- (i) To expedite the installation of dust suppression system (MDSS) at the south berth and South coal stacking yards.
- (ii) To ensure safe loading of trucks to avoid spillages while transporting from Berth to designated storage yard.
- (iii) To ensure the completion of mechanization of Berth No 5 as per the Committed timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization.
- (iv) To establish Environmental Monitoring Laboratory in compliance to EC condition and to ensure the submission of detailed marine biodiversity conservation & management plan and latest shore line stability report.
- (v) To take steps to provide adequate display boards marking mangrove preservation/conservation.
- (vi) To provide proper adequate sprinkler and wind shields wherever damaged (due to Michaung cyclone in 2023) around the coal handling area.

- (vii) To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines.
- (viii) To replace the newly installed sensor based CAAQM monitoring stations with Conventional CAAQM instruments.
- (ix) To ensure proper operation and calibration of CAAQM stations to generate authentic data on Ambient air quality of the area.
- (x) To ensure that water supplied through tankers by private suppliers is from authorized sources.
- (xi) To comply with all the stipulated conditions of EC & CRZ Clearance and to rectify the non-compliances.
- (xii) To improve the housekeeping in the coal handling berth areas.”

The Officials of APPCB inspected latest on 07.07.2026 and verified the compliance of joint committee recommendations and the status is submitted below:

Sl. No	Recommendation of the Joint Committee	Present compliance status
1	To expedite the installation of dust suppression system (MDSS) at the south berth and South coal stacking yards.	Complied. Installed 24 nos of water sprinklers all around the coal yard existing just opposite to the south jetty to handle 3 lakh tons of Coal in an area of 20 acres and provided 6 nos of mist canons on South jetty to control fugitive emissions.
2.	To ensure safe loading of trucks to avoid spillages while transporting from Berth to designated storage yard.	Complied. The AKPL has adopted loading of coal to trucks upto the body level in order to prevent dust nuisance.
3.	To ensure the completion of mechanization of Berth No 5 as per the Committed timeline i.e., 31.04.2025. Extensive dust suppression measures shall be taken by installing MDSS till completion of mechanization.	Works pertaining to installation of fixed mechanical dust separation systems (MDSS) at South side is completed in the month of March,2025. Mechanization of Berth No.5 is under progress. As per the information furnished by the facility, 79% of

		works completed and some civil works & installation of cranes are due. The representative of the facility informed that due to geopolitical situation at international level, crane delivery schedule is impacted/delayed, So, it impacted the overall completion milestone also. Mechanization of North Berth 5 shall be completed by November 2026.
4.	To establish Environmental Monitoring Laboratory in compliance to EC condition and to ensure the submission of detailed marine biodiversity conservation & management plan and latest shore line stability report.	Complied. M/s. AKPL established an Environmental Monitoring Laboratory and submitted marine biodiversity conservation & management plan and latest shore line stability report.
5.	To take steps to provide adequate display boards marking mangrove preservation/conservation.	Complied. AKPL provided 20 nos of display boards marking mangrove preservation/conservation.
6.	To provide proper adequate sprinkler and wind shields wherever damaged (due to Michaung cyclone in 2023) around the coal handling area	Complied. M/s. AKPL installed adequate Water Sprinklers around the coal handling area. Earlier, the AKPL provided wind shields with green net and now it was replaced with GI sheet in order to prevent damage of wind shield frequently.
7.	To replace the existing tractor mounted hydraulic broom sweeping machine with heavy duty sweeping machines.	Complied. The AKPL has deployed one more heavy-duty sweeping machine in addition to existing 2 nos.


 10/03/26
 ENVIRONMENTAL ENGINEER
 A.P. POLLUTION CONTROL BOARD
 Regional Office
 NELLORE.

8.	To replace the newly installed sensor based CAAQM monitoring stations with Conventional CAAQM instruments.	Complied. Replaced 2 nos of sensor based CAAQM stations with conventional CAAQM Stations and connected to APPCB server. At present, AKPL have 5 nos of conventional CAAQM Stations in total and all are connected to CPCB/APPCB servers.
9.	To ensure proper operation and calibration of CAAQM stations to generate authentic data on Ambient air quality of the area.	Complied. As per last three months online data, CAAQMS stations are functioning properly and values of various parameters such as PM10, PM2.5, SO2, CO, NO2 are reported to be within prescribed standards. M/s. AKPL has been carrying calibration of CAAQM Stations on quarterly and latest in the month of April,2026.
10.	To ensure that water supplied through tankers by private suppliers is from authorized sources.	Complied. Presently, the port is meeting its water requirement from Nakkala kalava irrigation drain and muthukur Reservoir. The AKPL has also obtained permission to draw ground water of 598 KLD vide Ground Water department NOC dated. 17.06.2025.
11.	To comply with all the stipulated conditions of EC & CRZ Clearance and to rectify the non-compliances.	Latest half yearly compliance report of EC & CRZ clearances submitted by the AKPL are enclosed as <u>Annexure-IV.</u>

Narundha Sathore
 10/02/26
 ENVIRONMENTAL ENGINEER
 A.P. POLLUTION CONTROL BOARD
 Regional Office
 NELLORE.

12.	To improve the housekeeping in the coal handling berth areas	Being complied. The port is carrying operations in mechanized manner by providing the following: • Provided hooded conveyor for transferring dusty cargo • Provided mist sprinkling system at transfer points • Provided dust suppression systems at hoopers, discharge/feeding points of belt conveyors • Provided stacker cum reclaimers for loading and unloading of coal with mist sprinklers, provided mechanical loading facility for railway wagons. Further, the port provided MDSS with 272 sprinklers, deployed 12 Truck mounted sprinklers, 4 Nos. of heavy-duty Atomized Sprayers, Hoppers for cargo unloading, paved roads, road sweeping machines and 3nos of heavy-duty sweeping machines are provided for sweeping of roads, berths and operational areas in the port premises.
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N. Anandakrishnan
10/02/26
ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.

Further, it is submitted that, another case was filed by Sri Bonigi Rangaiah against the same facility i.e. M/s. Adani Krishnapatnam Port Limited, SPSR Nellore district as Original Application No. 69 of 2024 (SZ) before the Hon'ble NGT, Southern Bench, Chennai. The matter was heard on 10.06.2026 and issued the following order:

“

1. In compliance with the previous order dated 12.03.2026, notices have been served on Respondent Nos. 1 to 4.
2. From the side of Respondent No. 2 – Andhra Pradesh Pollution Control Board and Respondent No. 3 – District Collector, Nellore, reports have been filed.
3. From the side of Respondent No. 1 – Central Pollution Control Board and Respondent No. 4 – Adani Krishnapatnam Port Ltd., none has appeared.
4. We grant one opportunity to Respondent Nos. 1 and 4 to file their reply affidavits within four weeks.
5. We further direct the Registry to place on record the report regarding service having been effected on all the respondents.
6. Put up this matter for next consideration on 17.07.2026.”

This report is submitted for kind consideration. The APPCB will abide by all such directions as the Hon'ble Tribunal may deem fit and appropriate.

Submitted.

Nawudusale
10/07/26

SEE & ENVIRONMENTAL ENGINEER (FAC)

A.P. POLLUTION CONTROL BOARD

REGIONAL OFFICE, NELLORE

ENVIRONMENTAL ENGINEER

A.P. POLLUTION CONTROL BOARD

Regional Office
NELLORE.

Date: 10.07.2026

Place : Nellore.